

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 9th day of August, 2021

Contempt Application No. 330/00208 of 2018
In
Original Application No. 330/00965 of 2016

Present:

Hon'ble Mrs. Justice Vijay Lakshmi, Member- (Judicial)
Hon'ble Mr. Tarun Sridhar, Member-(Administrative)

Suresh Chandra Shakyawar, aged about 60 years,
 Son of late Shri Pacham Lal, Retired Supervisor,
 S.B.C.O. Lalitpur, R/o 238/8, Isai Tola, Prem Nagar, Jhansi (U.P.).
Petitioner

By Advocate: Shri S.K. Kushwaha.

Versus

1. Shri Atul Kumar Srivastava, Director Postal Services in the office of PMG, Agra Region, Agra.
2. Shri Ugrasen, Senior Superintendent of Post Offices, Jhansi Division, Jhansi.
3. Shri Anant Narayan Nanda, Secretary, Department of Posts and Chairperson, Postal Services Board, Dak Bhawan, Sansad Marg, New Delhi.

-----Respondents

By Advocate: Shri D.S. Shukla.

O R D E R

Deliverd by Hon'ble Mr.Tarun Sridhar, Member-A:

1. Shri S.K. Kushwaha, learned counsel for the petitioner and Shri D.S. Shukla, learned counsel for the respondents, are present.
2. The present contempt petition has been filed alleging non-compliance of the order dated 14.12.2017 passed by this Tribunal in OA

No. 965 of 2016, whereby the respondents were directed to refund the amount recovered from the applicant in pursuance of the impugned order within three months from the date of receipt of a certified copy of the order.

3. Learned counsel for the respondents submits that the respondent no.2 has filed the compliance affidavit wherein it has been stated that the direction of the Tribunal in OA No.965 of 2016 dated 14.12.2017 has been fully complied with in true letter and spirit.

4. Shri S.K. Kushwaha, learned counsel for the petitioner alleges that the compliance made by the respondents of this order has been complied with and he is satisfied to that extent. However, he points out that the respondents were also directed to examine the role of the senior officers of the Department on the issue of fraud in Lalitput HO and take necessary action as deemed appropriate.

5. We have gone through the relevant portion of the order in the said OA and the direction the learned counsel for the petitioner is referring to are more advisory in nature asking the respondent authority to take action as deemed appropriate.

6. We do not find any reason to sit over judgment on the decision taken by the respondents and review the action of the respondents to this effect. The substantive part of the order in the aforesaid OA which is related to the petitioner has been fully complied with.

7. With these observations, the contempt proceedings are dropped and the notices issued are discharged.

8. All the pending MAs in the aforementioned OA are dismissed as infructuous.

(Tarun Shridhar)
Member (Administrative)

(Justice Vijay Lakshmi)
Member (Judicial)

/Neelam/